

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 587/1994

(2)

New Delhi, dated the 24th March, 1994

Hon'ble Mr. N.V.Krishnan, Vice Chairman (A)
Hon'ble Mr. B.S. Hegde, Member (J)

Shri Mohinder Singh
r/o Qr.No.H-116 '1' Type,
New Police Lines, Kingsway Camp,
New Delhi

... Applicant

(By advocate Sh.A.S. Grewal)

V/s

1. Commissioner of Police,
Delhi M.S.O. Building,
I.P.Estate, New Delhi.
2. Dy. Commissioner of Police
Headquarter-III, Delhi
M.S.O. Building, New Delhi

.. Respondents.

ORDER(ORAL)

(Hon'ble Sh.N.V. Krishna, Vice Chairman (A))

The applicant is aggrieved by the Ann.A.3 and Ann.A.4 orders dated 10.8.93 and 30.11.93 respectively relating to/cancellation of his allotment and threatened eviction proceeding. Applicant

is dismissed by the ~~Ann.A.2~~ order dated 14.9.92 in view of his conduct/conviction ~~against his~~ ^{the} criminal case. Against this order of dismissal, he has filed an appeal on 12.2.1994 (Ann.A.2) In the circumstances it is open to the applicant to seek necessary ~~order~~ ^{relief} from the

V

(3)

Appellate Authority in regard to the impugned orders
Ann.A.3 and Ann.4 respectively, ~~when~~ and this was pointed out
ld.counsel for the applicant seeks permission to withdraw
this O.A. with liberty to approach this Tribunal
in case, any grievance arises, in this regard lateron.
In the circumstances, OA is dismissed as withdrawn on
the above terms.

B.S. Hegde
(B.S. Hegde)
Member (J)

N.V. Krishnan
m/sig
(N.V. Krishnan)
Vice Chairman (A)

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